

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 106/05/2020 O.A./260/147/2020

M.A./260/224/2020 LAMBODHAR JENA

-V/S-

D/O POST ITEM NO:13 FOR APPLICANTS(S) Adv. : Mr.D.K.Mohanty

FOR RESPONDENTS(S) Adv.: Mr. G. R. Verma

Notes of The Registry	Order of The Tribunal		
	Heard Ld.Counsels for the applicant and Mr. G. R. Verma, Ld. Counsel who appears for the respondents in this case.		
	Ld. Counsel for the applicant submitted that subsequent to the filing of this OA, the respondents have passed the order of punishment on the applicant which has not been challenged in this OA. Hence, he has filed a memo to withdraw the OA with liberty to file a better OA incorporating the punishment orders.		
	In view of the above submissions, the OA is allowed to be withdrawn, with liberty to the applicant to file fresh OA as per provisions of law. The OA is accordingly disposed of as withdrawn.		
	Copy of this order be given to Ld. Counsels for both the sides.		
<table border="1"><tr><td>(SWARUP KUMAR MISHRA) MEMBER (J)</td><td>(GOKUL CHANDRA PATI) MEMBER (A)</td></tr></table>		(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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